

① M/s. Trilochan Rath
Jitendra Sahu

CAT/1/11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./B.A. No..... 480 6
199

Manmat Nath Das..... Applicant(s)

Versus
D.G. Postal Service..... Respondent(s)

Sr. No.	Date	Order with Signature
	8/7/96	<p>REGISTER 6 Registrar</p> <p>1. P.O. for PS 50 has been placed.</p> <p>8/7/96</p> <p>For Regn. Pl.</p> <p>8/7/96</p> <p>8/7/96</p> <p>08.07.96</p> <p>Registration</p> <p>For Admin. Pl.</p> <p>8/7/96</p> <p>Bench</p>
1.	9-7-96	<p>Heard Shri T. Rath learned counsel for the applicant. The prayer in this petition is to step-up the pay of the applicant at par with Mr. Sayed Salia w.e.f. December, 1992. Mr. Sayed Salia is working as Superintendent Central Stamp Depot, Bhubaneswar. The applicant was promoted to the postal Services Group 'B' Cadre in the year 1992. The case of Shri T. Rath is that in the seniority list in the cadre of Inspector of Post Offices and Inspector of Railway Mail Service, the applicant is senior to Mr. Sayed Salia inasmuch as the applicant is at Sl. No. 393 and Mr. Sayed Salia has been placed at Sl. No. 549. Subsequently, in the All India seniority list of Postal Services Group B published on 1.1.1995 to which both the applicant and Shri Sayed Salia were promoted, the applicant is shown at Sl. No. 571 and</p>

Serial No. of Order	Date of Order	Order with Signature
		<p>Shri Salia has been shown at Sl. No. 674. Under these circumstances, the stepping up of the pay of the applicant at par with Shri Salia is prayed for in the relief. Shri B.K.Bal appears on behalf of the Respondents Director General of Postal Services and file his memo of appearance.</p> <p>When asked about the representation for correcting this alleged pay differential Shri T. Rath brings to the notice of the Court, a representation dated 27-11-1995 filed before the CPMG, Orissa Circle, Bhubaneswar on 28-11-95. Shri Rath states that this representation has not been disposed of so far. CPMG, Orissa Circle, Bhubaneswar is impleaded as Respondent No. 2. It is necessary especially in cases of this type that the departmental remedies should be initially exhausted before the application can be entertained. I therefore, direct the CPMG, Orissa Circle, Bhubaneswar, Respondent No. 2 to dispose of the representation dated 27-11-1995 within a period of four weeks from the date of receipt of a copy of this order. The order to be passed by the Respondent No. 2 shall be a reasoned and speaking order and copy of the order shall be communicated to the applicant. Thus, the OA is accordingly disposed of. Copy of this order to be handed over to the rival counsels.</p> <p style="text-align: right;">Kanajishwaran, MEMBER (ADMN.) 9/17/96</p>

A copy
of the
order No. 1
of 9.7.96
may be
given to
the applicant
Counsel of
Shri B.K. Bal
A.S.C. with a copy
of the
order

11/7/96

S. 11.07.96

Received copy of
OA No 480196
order dt. 9.7.96
on behalf of Shri
B.K. Bal A.S.C
Central,
Kanajishwaran
11.7.96

Received copy of
order dt 9.7.96
on behalf of Shri
B.K. Bal A.S.C
Central,
Kanajishwaran
12.7.96